

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 37 OF 2017**

**Dated: 21<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Transmission Corporation of Andhra Pradesh Ltd. .... Appellant(s)  
Vs.  
Andhra Pradesh Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Purna Singh  
Mr. G Pramod Kumar

Counsel for the Respondent(s) : ----

**ORDER**

Admit. Issue notice to the Respondent returnable on 04.05.2017. Dasti, in addition, is permitted.

List the matter on **04.05.2017**. In the meantime, learned counsel for the respondent may file reply on or before 22.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07.04.2017 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt